

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2697
ANSWERED ON:17.08.2011
RAGGING IN EDUCATIONAL INSTITUTIONS
Shantha J.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of cases of ragging in educational institutions reported during the current year, month-wise and State-wise;
- (b) the number of students murdered/committed suicide due to such cases during the above period;
- (c) the action taken against the erring persons/authorities;
- (d) whether the number of cases of ragging in educational institutions has come down;
- (e) if so, the details thereof alongwith the percentage of decrease;
- (f) whether the present law is adequate to prevent ragging in such institutions or there is a need to formulate more stringent laws in this regard;
- (g) if so, the details thereof; and
- (h) the steps taken/proposed to be taken by the Government to formulate more effective law in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(Dr. D. PURANDESWARI)

(a): According to the information furnished by Educational Consultants of India Limited (Ed. CIL), the number of cases of ragging in educational institutions reported from January, 2011 month-wise, state-wise are given at Annexure-I and II respectively.

(b): No case of death due to ragging has been reported during the period from January, 2011 to 11th August, 2011.

(c): As per the reports received from the Regulatory Bodies, action taken against the students/institution in the cases of ragging included :

3 students rusticated from Dental College in Rajasthan.

5 students suspended from Dental Colleges in Madhya Pradesh.

2 students of a college in Assam and Orissa not enrolled.

1 student of a college in U.P. suspended.

Warning issued to one Technical Institution in U.P.

(d): Yes, Madam.

(e): As against 195 complaints received during 2010 (January to August), the number reported during 2011 (from January to 11th August, 2011) is 161, showing a decrease in the incidents of cases of ragging by about 17.4%.

(f) to (h): At present, there is no separate law against ragging. However, the anti-ragging regulations have been notified by various regulatory authorities like University Grants Commission (UGC), All India Council of Technical Education (AICTE), Medical Council of India (MCI) and Dental Council of India (DCI), which have since come into force. The other actions taken include setting up of Toll-Free Helpline, issuance of regular advisories to the State Governments/UTs to deal with menace of ragging. These steps have led to reduction in the incidents of ragging in higher educational institutions.